

[Shri Era Anbarasu]

for each family towards rehabilitation and Rs. 6,000 for housing and medical facilities. It is brought to my notice that a sum of Rs. 1,90,00,000 was granted till now towards the repatriate rehabilitation grant. It appears that, in order to get the grants from the Government, many employers come forward to offer employment to the repatriates, but after getting the grants, they fail to provide proper wages, medical and water facilities as per the directions of the Government of India. The wage of Rs. 3.05 paid per day to a repatriate is very meagre and it is below the minimum wage prescribed by the Government of India. The sum of Rs. 200 which is paid for the construction of a tenement for the repatriate is also very meagre. Even a small hut cannot be constructed by spending Rs. 200.

Further, the policy of providing employment to one person in a family even if the family consists of 10 to 15 persons is erroneous and it has to be revised forthwith. The wages paid to them should also be revised and all the able-bodied persons should be provided with jobs, as it is done by the Government of Andaman and Nicobar Islands.

If the repatriates make further demands, it appears that some of them are being beaten by the goondas engaged by the management, and they are made to run away. Many shattered families went to Tamil Nadu for employment and peaceful settlement. At present I understand that some of them are fasting in front of the office of the Collector at Madras demanding employment, but the Government of Tamil Nadu has refused to provide them any employment, and they were advised to seek a remedy only with the Government of India. Many families are left in the streets starving.

Hence it is a matter of urgent importance to bring this to the notice

of the hon. Minister of Supply and Rehabilitation for immediate action to save the lives of the unfortunate repatriates.

(xvi) DIFFICULTIES OF SEASON TICKET HOLDERS TRAVELLING FROM MATHURA RAILWAY STATION TO DELHI.

SHRI BHIKU RAM JAIN (Chandni Chowk): Under Rule 377, I am making a statement:

The season ticket holders travelling from Mathura to Delhi are allowed on one of the two trains leaving Mathura in the morning. The Paschim/Deluxe Express and Qutab Express trains leave Mathura at 7.39 and 8.01 a.m. but the Qutab Express runs inordinately late almost daily. The season ticket holders are allowed on the Qutab Express only with the result that the commuters reach here very much late daily. They stand at Mathura station helplessly watching the Deluxe/Paschim Express going away at right time. The Paschim/Deluxe Express trains run almost punctually daily.

Hence, to alleviate their suffering, the season ticket holders may kindly be allowed on Paschim/Deluxe and G. T. Expresses, both ways.

(xvii) PROBLEMS OF M.E.S. CIVILIAN EMPLOYEES IN PORT BLAIR

EMPLOYEES IN PORT BLAIR

SHRI MANORANJAN BHAKTA (Andaman and Nicobar Islands): Under Rule 377, I am making a statement:

M.E.S. Civilian Employees Union, Port Blair has represented time and again about their various problems to the Government of India through the concerned authorities for redressal but nobody in the Defence Ministry took it seriously and the matter remained pending for quite long time. Unfortunately no action was taken even on my letters. On behalf of the